

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 221 of 2021

IN THE MATTER OF:

K. Srinivas Krishna

...Appellant

Versus

Shyam Arora & Ors.

...Respondents

Present:

**For Appellant: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advocates
with Mr. K. Srinivas Krishna in person.**

For Respondents: Mr. Shyam Arora, R-1 in person.

ORDER
(Through Virtual Mode)

05.04.2021: It is pointed out by learned counsel for Appellant that when the order dated 23rd March, 2021 was dictated in open Court, next date of hearing was fixed for 22nd April, 2021. However, next date of hearing has not been reflected in the order/ minutes of proceedings. This being a clerical/ typographical error, is rectified. Let following line be inserted at the bottom of order dated 23rd March, 2021.

“Post the matter ‘for admission (after notice)’ on 22nd April, 2021.”

Corrected version of the order dated 23rd March, 2021 be issued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc